

Mr. B. S. Mishra (II)  
 S.C. Kar.  
 G. Mishra  
 CAT/11/11  
 M. R. Mishra

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 182 ..... 1996

Kameshwar Singh & another Applicant (s)

Versus

Union of India & ors Respondent (s)

Sr. No.	Date	Order with Signature	
1.	26.2 96. 27.2.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>[Signature]</i> Registrar</p> <p style="text-align: center;"><u>M.A.181/96</u></p> <p>Petitioners are permitted to jointly file their application. Thus the Misc. Application 181/96 is disposed of.</p> <p style="text-align: center;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p> <p style="text-align: center;"><u>O.A.182/96</u></p> <p>Learned counsel for the petitioners Shri B.S.Mishra-II has given me a brief background of this case. The application under Section 19 is filed against the order dated 23.11.1995, which is Annexure-4 to the petition. The two applicants mentioned at Sl. No. 2 and 3 in this order are directed to report to Deputy Construction Telecom Engineer, Bhubaneswar. It is stated that they have not been relieved so far. The applicants state that they are working in the Khurda Division of S.E.Railways which is a different establishment from that of construction work and the establishment cadres of both are different. He cites the letter of Railway Board dated 25.4.1988</p>	<p>200 for Rs 50/- has been filed. By 26/2/96</p> <p>In this application, the provisions of 19 of CAT Act have been read to quash the order of A/A regarding change of Centre.</p> <p>By 26/2/96</p> <p style="text-align: right;"><i>[Signature]</i> 26.02.96</p>

Serial No of Order	Date of Order	Order with Signature
...2	27.2.96	<p>for this purpose. In this connection, he draws my attention to para-13, page 6 of the application which states that the petitioners have submitted representations to the authorities on 24.11.1995 and 14.12.1995 against the proposed transfer to Construction Division. These petitions have not been disposed of. These petitions were addressed to, say the counsel for the applicants, to the Divisional Railway Manager, S.E. Railway, Khurda Road, Respondent No.2. These petitions have not been annexed to the Original Application, but as an averment has been made, it would suffice to take notice. It would meet the ends of justice if a direction is given to Respondent No.2 to dispose of these representations.</p> <p>I accordingly direct Respondent No.2, Divisional Railway Manager, S.E. Railways, Khurda Road, to dispose of these representations dealing with each and every point in the order within a period of three weeks from the date of receipt of a copy of this order, and till that time status quo should be maintained.</p> <p>Thus the petition is disposed of at the admission stage itself.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p style="text-align: right;"><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>

Order No. 27.2.96  
 Copy of order with  
 04 copies ma  
 be sent to all  
 Respts. by regd  
*[Signature]*

*BM*  
 1-3-96

01.03.96  
 SOLG

Copy of order dt. 27.2.96  
 maybe given to both  
 the counsels.

*BM*  
 28/2/96

CO  
 Ref copy for or  
 petitioner  
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